

**Central Administrative Tribunal
Madras Bench**

OA/310/00316/2021

Dated the 16th day of April Two Thousand Twenty One

P R E S E N T
Hon'ble Mr.S.N.Terdal, Member(J)
&
Hon'ble Mr.C.V.Sankar, Member(A)

M.Parthiban,
S/o. Murugan,
No.44, Raja Street,
Poonga Nagar,
Thiruvallur 602001,
Thiruvallur District.Applicant
By Advocate **M/s.R.Sankarasubbu**

Vs.

1. The Chief General Manager,
Chennai Telephones (BSNL),
No.78, Purasavakkam High Road,
Chennai 600010.
2. The Senior general Manager Finance,
O/o.BSNL,
No.78, Purasavakkam High Road,
Millers Road, Chennai 600010.

....Respondents

By Advocate **Mr.M.Kishore Kumar-SPC**

ORAL ORDER
[Pronounced by Hon'ble Mr.S.N.Terdal, Member(J)]

The relief prayed for in this OA is as follows:-

“to call for the records in order No.FC/CHTD/42-1/2020-2021 dated 05.01.2021 on the file of first respondent herein and quash the same as illegal and direct the respondents to post the applicant CAO Planning and MM and IFA to GM CFA and Senior Civil Executive Engineer in the Office of the PGM Planning and Development, BSNL, CHTD, Chennai-34 to secure the ends of justice and thus render justice.”

2. When the matter is taken up for hearing, counsel for the applicant submits that in view of the averments made by the respondents in para 15 of their reply, withdrawing the impugned order dated 05.1.2021, this OA may be closed by recording the same.
3. On a perusal, it is seen that the respondents have withdrawn the impugned order dated 05.01.2021 in respect of reversion. Para 15 of the reply reads as follows:-

“15. It is submitted that competent authority, with due consideration of his representations approved for restoring the looking after duties of Chief Accounts Officer (CAO) to the applicant vide order dated 17.3.2021 (Annexure R-12), which was earlier withdrawn vide order dated 05.01.2021 and posted him as CAO (Transmission Maintenance/Transmission Installation)-CBA and thus the instant OA has become infructuous, as on date. As of now, it is for the applicant to join duty and assume the charge of CAO (TXM/TXI)CBA, being the applicant on continuous leave since 06.01.2021.”

4. Taking into consideration para-15 of the reply statement, nothing survives in the OA and the OA has become infructuous. Accordingly, the OA is closed as infructuous.

(C.V.Sankar)
Member(A)

16.04.2021

(S.N.Terdal)
Member(J)

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